

## PROCESSING STATUS OF DRAFT OFFER DOCUMENTS FILED WITH SEBI

(Status as on February 22, 2019)

1. SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 require every issuer, being an unlisted company desirous of making an initial public offer and a listed company desirous of making a rights issue for a value exceeding Rs. 50 lacs or a public offer, to file a draft offer document with SEBI through a merchant banker(s). The merchant banker(s) correspond with SEBI on behalf of the issuer.
2. In terms of the Regulations, SEBI may issue observations on a draft offer document filed with it within 30 days from the later of the following dates:
  - (a) the date of receipt of the draft offer document under sub-regulation (1); or
  - (b) the date of receipt of satisfactory reply from the lead merchant bankers, where the Board has sought any clarification or additional information from them; or
  - (c) the date of receipt of clarification or information from any regulator or agency, where the Board has sought any clarification or information from such regulator or agency; or
  - (d) the date of receipt of a copy of in-principle approval letter issued by the recognised stock exchanges.
3. In terms of General Order no. 1 of 2006, viz., SEBI (Issuance of Observations on Draft Offer Documents Pending Regulatory Actions) Order, 2006, issued by SEBI on December 8, 2006, read with General Order Number 1 of 2008 dated March 31 2008, under certain circumstances, SEBI is obligated to keep issuance of observations in abeyance for a period of 45 days or 90 days, as the case may be. Any time taken by entities/notice(s), being the issuer/its promoter(s)/director(s)/group companies against whom show cause notice has been issued by SEBI, shall be excluded while computing the period of 90 days.
4. Certain abbreviations have been used in the report, the meaning of which is as under:

IPO (Fresh) = Initial public offer through issue of shares

IPO (Offer for Sale (OFS)) = Initial public offer through offer for sale of existing shares

IPO (Fresh + OFS)	= Initial public offer through issue of shares as well as offer for sale of existing shares
FPO (Fresh)	= Public offer by a listed company through issue of shares
FPO (Fresh + OFS)	= Public offer by a listed company through issue of shares as well as offer for sale of existing shares
FPO (OFS)	= Public offer by a listed company through offer for sale of existing shares
RI	= Rights issue by a listed company, for a value in excess of Rs. 50 lacs
Composite Issue	= Public offer cum rights issue by a listed company
SE	= Stock Exchange
OD	= Offer Document
LM	= Lead Manager to the Issue
Coordinating LM (Pre-issue)	= Lead Manager responsible for coordinating with SEBI in respect of the offer document.

- This report is for the limited purpose of informing the processing status of draft offer documents filed with SEBI. For any further details, issuer / public may contact the LM(s) concerned.
- In the report, draft offer documents on which observations have been issued or which have been withdrawn / closed have been highlighted in **grey colour** for easy reference.
- Given below is the processing status of draft offer documents filed with SEBI **on or after April 01, 2009**. The status is **as on February 22, 2019**. The report is being updated on a weekly basis and the status as on **March 01, 2019** would be uploaded on the SEBI website on the next working day.

Sl. No.	Issuer company	Coordinating LM (Pre-issue)	Type of Issue	Draft OD receipt date	Last communication issued/received	Processing Status
1	Senco Gold Limited	IDFC Bank Limited	IPO (Fresh)	21 August 2018	20 December 2018 Letter received from LM	Under Process [refer para 2(b) above]

2	Angel Broking Limited	ICICI Securities Limited	IPO (Fresh + OFS)	05 September 2018	24 October 2018 Letter received from LM	In-principle approval awaited from NSE [refer para 2(d) above]
3	Shri Bajrang Power and Ispat Limited	IDBI Capital Markets & Securities Limited	IPO (Fresh Issue)	12 September 2018	25 October 2018 Letter received from LM	Clarification awaited from other regulatory Body [refer para 2(c) above]
4	5paise Capital Limited	Keynote Corporate Services Limited	Rights Issue	17 September 2018	14 February 2019 Letter received from LM	Kept in abeyance for examination of past violations
5	T & T Infra Limited	Hem Securities Limited	IPO (Fresh)	24 September 2018	13 December 2018 Letter received from LM	In-principle approval awaited [refer para 2(d) above]
6	Emami Cement Ltd	IIFL Holdings Limited	IPO (Fresh+OFS)	12 October 2018	11 February 2019 E-mail sent to LM	In-principle approval awaited [refer para 2(d) above]
7	Penna Cement Industries Limited	Edelweiss Financial Services Limited	IPO (Fresh Issue + OFS)	05 November 2018	21 January 2019 Letter received from LM	In-principle approval awaited from NSE [refer para 2(d) above]
8	Lasa Supergenerics Limited	Saffron Capital Advisors Private Limited	Rights Issue	06 November 2018	21 February 2019 Email received from LM	Under Process [refer para 2(b) above]
9	Coldex Limited	Pantomath Capital Advisors (P) Ltd.	IPO (Fresh + OFS)	29 November 2018	19 February 2019 Email Sent to LM	Clarification awaited from LM Under Process [refer para 2(a) above]
10	Shriram Properties Limited	Axis Capital Limited	IPO (Fresh Issue + OFS)	26 December 2018	20 February 2019 Email Sent to LM	Clarification awaited from LM Under Process [refer para 2(a) above]
11	Antony	Equirus Capital	IPO	27	15 February	Under Process

	Waste Handling Limited	Private Limited	(Fresh Issue + OFS)	December 2018	2019 Reply received from LM	[refer para 2(b) above]
12	Aruna Hotels Limited	Systematix Corporate Services Limited	Rights issue	30 January 2019	-	Under Process [refer para 2(a) above]
13	MSTC Limited	Equirus Capital Private Limited	IPO (OFS)	01 February 2019	22 February 2019 Email received from LM	Under Process [refer para 2(a) above]
14	Reliance General Insurance Company Ltd.	Motilal Oswal Investment Advisors Limited	IPO(Fresh +OFS)	February 08, 2019	-	Under Process [refer para 2(a) above]
15	Zuari Agro Chemicals Limited	JM Financial Limited	Rights issue	February 20, 2019	-	Under Process [refer para 2(a) above]

SEBI processes the offer documents promptly. In case the draft offer document has remained unattended or there is an inordinate delay, the LM/Issuer should not hesitate to write to the Chief General Manager, Shri. Jayanta Jash ([jayantaj@sebi.gov.in](mailto:jayantaj@sebi.gov.in)) or the Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in))